

श्री लखन लाल कपूर : 27 तारीख को भारत के कोने-कोने से रेल मजदूर दिल्ली आए थे। और पचासों हजार मजदूरों ने अपनी मांगों को लेकर प्रदर्शन किया था, लेकिन आल इंडिया रेडियो से इस के बारे में कोई खबर नहीं प्रसारित किया गया आज भूखे गरीब मजदूर हजारों की तादाद में अपनी मांगों को लेकर सरकार के सामने प्रदर्शन करते हैं अगर उस के बारे में कोई समाचार आल इंडिया रेडियो से नहीं आता है तो यह आल इंडिया रेडियो है या गुजराल इन्डिया रेडियो है ? समाचार प्रसारित नहीं करना सरासर बेइमानी है। आखिर ऐसा क्यों किया जाता है ?

MR SPEAKER : Will you please sit down ? This is not the way of introducing the subject.

SHRI S. KUNDU (Balasore) : About 30,000 workers of the railways have come and there is a big demonstration in Delhi. They want an interim wage relief and a need-based wage. (*Interruption*)

SHRI K. LAKKAPPA (Tumkur) : They have submitted a memorandum. Let the Railway Minister make a statement.

श्री ओम प्रकाश त्यागी (मुरादाबाद) : आप यह गृह मंत्री जी से क्यों नहीं कहते कि वह इस का जवाब दें। अगर यह बात आप के सामने आ गई है कि यहाँ उस का परीक्षण हुआ है तो आप होम मिनिस्टर साहब से पूछिये कि ऐसा क्यों किया गया।

श्री हुकम चन्द कडबाय : आप के सामने भी यह बात आई होगी कि यहाँ ट्रायल लिया गया। उस के बारे में आप को कुछ तो पता होगा ही, आप हमें बतलायें।

MR SPEAKER : Order, order. (*Interruption*) Nothing will go on record when anything is spoken while I am on my legs. What is this ? (*Interruption*) Will you sit down or not ?

Now, so far as the demand for the discussing of some subjects is concerned, we are holding a meeting of the Business Advisory Committee in the evening, and we would put it there.

As far as the Adjournment Motions are concerned, there are about 16 or 17 of them. I have held over the consideration of them in view of the no-confidence motion that is put down as item 21A. Unless there is some decision about that, I cannot consider the Adjournment Motions, but before that, I am going to put the formal business before the house and then take up the item at 21A later on.

12.39 hrs.

PAPERS LAID ON THE TABLE

DBLHI UNIVERSITY AMENDMENT ORDINANCE, 1970

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy of the Delhi University (Amendment) Ordinance, 1970 (No. 4 of 1970) (Hindi and English Versions) promulgated by the President on the 20th June, 1970, under provisions of article 123 (2) (a) of the Constitution. [*Placed in Library. See No. LT—3657/70*]

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : I beg to lay on the Table a statement (Hindi and English versions) explaining the circumstances which necessitated promulgation of the Delhi University (Amendment) Ordinance, 1970. [*Placed in Library. See No. LT—3658/70*]

NOTIFICATION UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT, ANNUAL REPORT ETC OF HINDUSTAN HOUSING FACTORY LTD., NEW DELHI AND ANNUAL ACCOUNTS ALL MS.
NEW DELHI

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY

PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH) : I beg to lay on the Table.

12.40 hrs.

RE. BUSINESS OF THE HOUSE—*Contd.*

- (1) A copy of Notification No. S. O. 1928 (Hindi and English versions) published in Gazette of India dated the 30th May, 1970, under section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [*Placed in Library.* See No. LT—3659/70]

- (2) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1968-69.

- (ii) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library.* See No. LT—3660/70]

- (iii) A copy of the Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1968-69, together with the Audit Report thereon under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [*Placed in Library.* See No. LT—3661/70]

SHRI NATH PAI (Rajapur) : You asked Mr. Dwivedy to resume his seat and he obeyed your instruction. At that time you remarked that as soon as the calling attention is over, you would allow him to make his submission. Mr. Dwivedy was in possession of the floor. I do not like to be engaged in this kind of dialogue, but what is the sanctity of your assurance ?

MR. SPEAKER : May I explain it again ? The Maharaja came to me this morning. (*Interruptions.*)

AN HON. MEMBER : Which Maharaja ?

SHRI BAL RAJ MADHOK (South Delhi) : There is no Maharaja here. We are all hon. members. We have only one Maharani in this House. (*Interruptions.*)

MR. SPEAKER : I am sorry. The hon. member came to me this morning. Normally I address him like that. There is nothing wrong if I address him by his title. He came to me this morning and I explained everything to him. When Mr. Dwivedy got up, I told him that calling attention motion is fixed as No. 2 and anything he wants to observe will be put after item No. 2. But after item No. 2, I have explained that there are adjournment motions pending, but before that, we have to take up this no confidence motion. What is wrong about it ?

SHRI NATH PAI : Once you admit Mr. Limaye's no confidence motion, what happens to the adjournment motions ? What exactly is your ruling ?

श्री छटल बिहारी बाजपेयी (बलरामपुर) :
प्राप रुसिंग देने से पहले हम लोगों को भी सुन लें ।